an>

Title: Paper laid on the table of the House by Ministers/Members.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री राम विलास पासवान) : महोदया, मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अंतर्गत अधिसूचना संख्या सा0का0नि0 515 (अ) जो 26 जून, 2015 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसमें 20 मार्च, 2015 की अधिसूचना संख्या सा0का0नि0 213 (अ) का शुद्धिपत्र दिया हुआ है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं। (Placed in Library, See No. LT 2881/16/15)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2882/16/15)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2011-2012.

(2)	Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library, See No. LT 2883/16/15)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2012-2013.

(4)	Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library, See No. LT 2884/16/15)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2013-2014.

(6)	Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. (Placed in Library, See No. LT 2885/16/15)

(7) A copy of Notification No. S.O. 1783(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007 issued under Sections 12 &13 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 2886/16/15)

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

1. गृह मंत्रालय के दिनांक 27 अक्तूबर, 2006 की अधिसूचना संख्या सा0का0नि0 676 (अ) द्वारा चंडीगढ़ संघ राज्यक्षेत्र तक यथाविस्तारित बिहार निक्षेपकों के हितों का संरक्षण (वित्तीय स्थापनाओं में) अधिनियम, 2002 की धारा 18 की उपधारा (2) के अंतर्गत चंडीगढ़ प्रशासन निक्षेपकों के हितों का संरक्षण (वित्तीय स्थापनाओं में) नियम, 2007 जो 13 जून, 2007 के भारत के राजपत्र में अधिसूचना संख्या 3/4/02/आरओ(1-2)/534 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

2. उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 2887/16/15)

3. आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 की धारा 4 की उपधारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) आंध्र प्रदेश पुनर्गठन (कठिनाइयों का निराकरण) आदेश, 2015, जो 23 अप्रैल, 2015 के

भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 311 (अ) में प्रकाशित हुआ था।

(दो) आंध्र प्रदेश पुनर्गठन (कठिनाइयों का निराकरण) दूसरा आदेश, 2015, जो 23 अप्रैल, 2015

के भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 312(अ) में प्रकाशित हुआ था।

(तीन) आंध्र प्रदेश पुनर्गठन (कठिनाइयों का निराकरण) तीसरा आदेश, 2015, जो 23 अप्रैल,

2015 के भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 313 (अ) में प्रकाशित

हुआ था।

(Placed in Library, See No. LT 2888/16/15)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.

(Placed in Library, See No. LT 2889/16/15)

*m06

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to lay on the Table:-

(1) A copy of the National Security Guard, Private Secretary (Group 'B' Posts) Recruitment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 63 in weekly Gazette of India dated 28th March, 2015 under sub-section (3) of Section 139 of the National Security Guard Act, 1986.

(Placed in Library, See No. LT 2890/16/15)

(2) A copy of the Ministry of Home Affairs, National Investigation Agency, Inspector General, Deputy Inspector General, Superintendent of Police, Additional Superintendent of Police and Deputy Superintendent of Police (Group 'A' posts) Recruitment (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 514(E) in Gazette of India dated 26th June, 2015 under Section 26 of the National Investigation Agency Act, 2008.

(Placed in Library, See No. LT 2891/16/15)

(3) A copy of Order No. 26018/133/2012-IC-II (Hindi and English versions) dated 3rd June, 2015, stipulating that all the provisions of the Foreigner's Act, 1946 and may order made thereunder shall not apply to Shri Adnan Sami Khan, Pakistan national, and Shri Adnam Sami Khan is, therefore, exempted from deportation proceedings under sub-section (2) of Section 3A of the said Act.

(Placed in Library, See No. LT 2892/16/15)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृÂणपाल गूर्जर): महोदया, आर्टिफिशियल लिम्ब्स मैन्यूफैक्चरिंग कॉरपोरेशन ऑफ इंडिया तथा सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वÂाऩ 2015-2016 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

(Placed in Library, See No. LT 2893/16/15)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं-

(1) संविधान के अनुच्छेद 338क के खण्ड (6) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) रााÂट्रीय अनुसूचित जाति आयोग, नई दिल्ली का वÂाऩ 2013-2014 का वार्Âिाक प्रतिवेदन।

(दो) रााÂट्रीय अनुसूचित जाति आयोग, नई दिल्ली के वÂाऩ 2013-2014 के वार्Âिाक प्रतिवेदन में अंतर्विÂट सिफारिशों पर व्याख्यात्मक ज्ञापन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 2894/16/15)

12.03 hrs

-